

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)No...../2016  
(CC No.18435/2015)

(Arising out of impugned final judgment and order dated 14/05/2013  
in CR No.1666/2009 passed by the High Court of Patna)

DINESH SINGH &amp; ORS.

Petitioner(s)

VERSUS

SATYADEO PRASAD  
(Office report on default)

Respondent(s)

Date : 08/02/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UDAY UMESH LALIT  
[IN CHAMBERS]

For Petitioner(s)

Mr. Kedar Nath Tripathy, Adv. (NP)

For Respondent(s)

Mr. Lakshmi Raman Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The record indicates that despite having given an  
undertaking on 30.03.2015, relevant documents have not  
yet been filed. On the last occasion, Learned Chamber  
Judge had passed the following order:-

"Nobody appears for the petitioner.  
List next week."

Even today, none appears for the petitioner.

In the circumstances, the special leave petition is  
dismissed for non-prosecution.

(Rachna)  
SR.P.A.

(Chander Bala)  
COURT MASTER